

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4829-4830/2023

(Arising out of impugned final judgment and order dated 09-05-2022 in CC No. 2/2020 09-05-2022 in JA No. 364/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

BUDDHA

Respondent(s)

(IA No. 58808/2023 - EXEMPTION FROM FILING O.T.)

Date : 13-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Shaurya Sahay, AOR

For Respondent(s) Ms. Sushma Manchanda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent has expressed her difficulty in obtaining the Vakalatnama of the respondent herein. We notice that the matter stands assigned to the learned counsel through Supreme Court Legal Services Committee.

Sh. Ardhendhumauli Kumar Prasad, learned Additional Advocate General appearing for the State, states that he shall take up the matter with the appropriate authority to ensure obtaining Vakalatnama of the respondent at the earliest.

Re-list on 02.04.2024.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER